

273 *Additional Duties of Excise (Goods of special Importance) Amdt. Bill.* AGRAHAYANA 22, 1907 (SAKA) *Futwah-Islampur 274 Light Railway Line Nationalisation Bill and Suppl. D. for G. (Railways) 1985-86.*

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for tariff for Central duties of excise."

The motion was adopted.

**

SHRI JANARDHANA POOJARY : I introduce the Bill

ADDITIONAL DUTIES OF EXCISE
(GOODS OR SPECIAL IMPORTANCE)
AMENDMENT BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957."

The motion was adopted.

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SHRI JANARDHANA POOJARY : I introduce the Bill.

12.10 hrs.

ADDITIONAL DUTIES OF EXCISE
(TEXTILES AND TEXTILES ARTICLES)
AMENDMENT BILL.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Textile and Textile Articles) Act, 1978.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Textiles and Textile Articles) Act, 1978."

The motion was adopted.

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SHRI JANARDHANA POOJARY : I introduce the Bill.

12.11 hrs.

FUTWAH-ISLAMPUR LIGHT RAILWAY
LINE (NATIONALISATION) BILL
AND
SUPPLEMENTARY DEMAND FOR
GRANT (RAILWAYS), 1985-86—
CONTD.

[English]

MR. DEPUTY-SPEAKER : Now, we will take up items Nos. 12 and 13 together of the List of Business. I want to bring to the notice of the hon. Members of the

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**Introduced with the recommendation of the President.